

**Proposed visit of the Minister of
External Affairs, to China**

*297. SHRI PRAKASH MEHROTRA;
SHRIMATI HAMIDA HABIBULLAH;
SHRI BHIM RAJ:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he is aware that the public opinion in the country is against his proposed visit to the Peoples Republic of China till that country vacated the Indian territory under its occupation; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b) Government are aware of the healthy debate that has taken place in the last few months. On Foreign Minister's proposed visit to China. While some persons have expressed certain misgivings about the visit, the opinions expressed in the Consultative Committee would show that an overwhelming majority favour the visit taking place. Government has been satisfied that the decision to accept the invitation has the broad support of public opinion in India. It is hoped that during the visit a dialogue to explore possibilities of further improvement of relations between India and China would ensue, as well as initial steps be taken towards the settlement of outstanding issues, including the boundary question, between India and China.

Installation of telephone connections

*298. SHRI JAGDISH JOSHI:
SHRI IBRAHIM KALANIYA:
SHRI GHOUSE MOHIUDDIN SHEIKH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have issued any instructions in the recent past, regulating the installation of telephone connections for tenants in rented buildings, especially where the tenancy is in dispute;

(b) whether it is a fact that in spite of protests by the landlords and the matter relating to tenancy being sub judice, telephone connections were installed in the Lucknow zone in disregard of the standing instructions; and

(c) if so, what are the reasons therefor and what action Government propose to take against the persons guilty of violation of the orders?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKH-DEO SAI): (a) No, Sir.

(b) No, Sir. However, there was recently one case where a landlord objected to the provision of a telephone to a lawful tenant but the objection was not sustained by the Department. The connection was provided as per the existing rules and laws.

(c) Question does not arise.

बोकारो इस्पात संयंत्र स्थापित करने
के लिए अर्जित की गई भूमि का
मुआवजा

*299. श्री मकसूद अली खान :
श्री रामानन्द यादव :
श्रीमती सरोज खापड़ :

क्या इस्पात और खान मंत्री यह बताने
की कृपा करेंगे कि :

(क) बोकारो इस्पात संयंत्र का निर्माण
करने के लिए केन्द्रीय सरकार द्वारा बिहार